

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 18490/2012

(From the judgement and order dated 06/04/2012 in WP No.2203/1981, and
judgment dated 24/05/2012 in RP No.173/2012 of The HIGH COURT OF JUDICATURE
AT ALLAHABAD, BENCH AT LUCKNOW)

KRISHAN KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

RAJESH KUMAR SINGH & ORS.

Respondent(s)

(With appln. for c/delay in filing SLP, exemption from filing O.T. and
office report)

Date: 19/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)

Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.for
M/S Manoj Swarup & Co.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Exemption from filing O.T. is allowed.

Delay condoned.

Issue notice.

Both parties are directed to maintain status-quo prevailing
as on date.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master